

In The Central Administrative Tribunal
Jaipur Bench, Jaipur

OA/TA/MP. No. /199

Union of India Versus J. L. Narang

Date of Order	Orders
14-8-1997	<p>MA No. 222 /97 (OA No. 241 /93)</p> <p>Mr. V.S.Gurjar, counsel for the applicants in the MA (official respondents in the OA)</p> <p>This is a Misc. Application seeking extension of time of four months for implementing the Tribunal's order dated 13-1-1997.</p> <p>Issue notice of this Misc. Application to the applicant in the OA returnable on 29-9-1997.</p> <p>228/97 R.P. (Ratan Prakash) Judicial Member</p> <p>(O.P.Sharma) Administrative Member</p>
	<p>29-9-1997</p> <p>Mr. V.S.Gurjar, counsel for the applicants in the MA (official respondents in the OA)</p> <p>This is a Misc. Application filed by the official respondents in OA No.241/93 praying for 4 months' time for implementing the order of the Tribunal passed in the aforesaid OA on 13-1-1997. Notice of this MA was issued to the applicant in the OA but no reply has been filed. The MA was filed on 1-8-97. In the circumstances, after hearing the learned counsel for the official respondents in the OA i.e. applicants in the MA, we grant further 2 months' time to the official respondents in the OA to implement the Tribunal's order dated 13-1-1997. In other words, the order of the Tribunal shall be complied with by 1st December, 1997.</p> <p>The MA stands disposed of accordingly.</p> <p>for V.S.Gurjar (O.P.Sharma) Administrative Member</p> <p>Gopal Krishna - (Gopal Krishna) Vice Chairman</p>
	<p>Copy issued to applicant Vide 2722 ch 22-10-97</p>